

(a) the number of scheduled banks which are not nationalised; and

(b) whether Government are contemplating to nationalise these banks in the near future?

**THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):** (a) Reserve Bank of India has reported that at present there are 28 Indian private sector scheduled commercial banks in the country. Out of these, three banks viz., Bank of Thanjavur Ltd., Bank of Tamil Nadu Ltd. and Parur Central Bank Ltd., have since been amalgamated with Indian Bank, Indian Overseas Bank and Bank of India, respectively.

(b) No such proposal is under the consideration of the Government.

#### **Crash In Coffee Prices**

705. **SHRI D.M. PUTTE GOWDA:** Will the Minister of COMMERCE be pleased to state:

(a) whether the coffee prices have crashed by 40 percent in International market due to abolition of quota and coffee growers are put to lot of difficulty in getting remunerative returns; and

(b) the steps have taken/proposed to take to (i) give remunerative prices to growers (ii) to encourage consumption of more coffee in India and (iii) to stop further cultivation of coffee in non-traditional areas to avoid over production?

**THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):** (a) and (b). The international prices of coffee have fallen sharply from July, 1989 after the suspension of export quotas by the International Coffee Organisation. However, during the last few weeks international prices of Coffee have shown some improvement. In

order to provide a remunerative return to growers, the Government has increased the Minimum Release Price (MRP) of coffee with effect from 8th March, 1990. To promote consumption of coffee in the internal market Coffee Board is already running various Coffee Houses/Vans/Depots. Apart from this, schemes are already in existence for increasing domestic consumption of coffee. Exploratory surveys have already begun for conversion of marginal areas under coffee to other plantation crops.

#### **Restructuring the Judiciary**

706. **SHRI SHIVRAJ V. PATIL:**  
**SHRI BANWARI LAL PUROHIT:**

**SHRI M.V. CHANDRASHEKARA MURTHY:**

**SHRI V. SREENIVASA PRASAD:**

**SHRI D. AMAT:**

**SHRI JAGDISH SINGH KUSHWAHA:**

**SHRI SATYA NARAYAN JATIYA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the judicial experts and planners have urged the Government to restructure the judicial system;

(b) if so, the views expressed by judicial experts and planners in this regard;

(c) whether Government propose to restructure the existing judicial system in view of the need for providing justice to the common man; and

(d) if so, the details thereof?

**THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN):** (a) to (d). In order to

streamline the functioning of the courts and to expedite disposal of cases, Government entrusted the study of judicial reforms to the 11th Law Commission, which inter-alia, aimed at decentralisation of the system of administration of justice, reforms of procedural laws, improvement in the method of appointments to judiciary, reduction in the cost of litigation etc.

The Commission submitted 18 Reports. The recommendations made in these Reports will be considered while introducing reforms in the judicial system.

[*Translation*]

### **Ban on Obscene Films**

707. SHRI MAHADEEPAK SINGH SHAKYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the steps taken by Government to ban obscene films: and

(b) the number and names of obscene films banned during the last three years?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) All films intended for public exhibition in India are required to be examined by the Central Board of Film Certification in accordance with the provisions of the Cinematograph Act 1952 (37 of 1952) and the guidelines issued thereunder. According to these guidelines, while examining films for certification, the Board shall ensure *inter alia* that human sensibilities are not offended by vulgarity, obscenity and depravity. Therefore, these guidelines are applied for disallowing the exhibition of obscene films or obscene portions of films.

(b) A statement showing the number

and names of films refused certificates by the Board during the calendar years 1987, 1988 and 1989 is given below.

### **STATEMENT**

*Statement showing names of films refused certificates by Central Board Film Certification*

1987 *Indian feature films*

1. Nischay (Revised) (Hindi)
2. Aakhri Nishchay (Re-revised) (Hindi)
3. Izzat Aabro (Hindi)
4. 7-Bijliyan (Re-revised) (Hindi)
5. Mardonwali Baat (Hindi)
6. Mardonwali Baat (Revised) (Hindi)
7. Kaun Jeeta Kaun Hara (Hindi)
8. Raat Ki Andhere Mein (Hindi)
9. Raat Ki Andhere Mein (Revised) (Hindi)
10. Yeh Pyar Nahin (Hindi)
11. Pyaasi Atma (Hindi)
12. Param Dharam (Hindi)
13. Veerana (Hindi)
14. Basti Badmashon Ki (Hindi)
15. Aj De Heer (Punjabi)
16. Budhkar (Hindi)
17. Aadavila Aadapilla (Telugu)